

I. Notification G.S.R. No. 34(E), dated the 25th January, 1977, publishing the Assam Wild Life (Stock Declaration) Rules, 1977.

II. Notification G.S.R. No. 35(E), dated the 25th January, 1977, publishing the Assam Wild Life (Transactions of Taxidermy) Rules, 1977. [Placed in Library. For (i) to (iv) See No. LT-11583/77].

I. Annual Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st March, 1976, and related papers ..

II. Annual Report and Accounts (1975) of the General Insurance Corporation of India; Bombay and related papers

III. The Tamil Nadu General Sales Tax (Amendment) Act, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Nineteenth Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st March, 1976 together with Auditors' Report thereon under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-11584/77]

II. A copy (in English and Hindi) of the Fourth Annual Report and Accounts of the General Insurance Corporation of India, Bombay, for the year 1975, together with the Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon under sub-section (I) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-11585/77].

III. A copy (in English and Hindi) of the Tamil Nadu General Sales Tax (Amendment) Act, 1976, (No. 40 of 1976) enacted by the President under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

[Placed in Library. See No. LT-11586/77].

I. General Insurance (Rationalisation and Revision of Pay Scales and other conditions of service of supervisory, clerical and subordinate staff) second Amendment Scheme, 1976

II. General Insurance (Rationalisation of Pay Scales and other conditions of service of development staff) Amendment Scheme, 1976

SHRIMATI SUSHILA ROHATGI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following notifications of the Ministry of Finance (Department of Economic Affairs) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—

I. Notification S.O. No. 4486 dated the 27th November, 1976, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory Clerical and Subordinate Staff) Second Amendment Scheme, 1976.

II. Notification S.O. No. 761(E), dated the 1st December, 1976, publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1976. [Placed in Library. For I and II. See No. LT-11587/77].

I. Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1976

II. Emergency Risks (Undertakings) Insurance (Sixth Amendment) Scheme, 1976

SHRIMATI SUSHILA ROHATGI: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 792(E), dated the 14th December, 1976, publishing the

Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1976, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-11588/77].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O. No. 793(E), dated the 14th December, 1976, publishing the Emergency Risks (Undertakings) Insurance (Sixth Amendment) Scheme, 1976 under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-11589/77]

Notifications of the Government of Tamil Nadu and related papers

SHRIMRTI SUSHILA ROHATGI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu under section 16 of the Tamil Nadu Entertainments Act, 1939, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu together with the Statements giving reasons for delay in laying the Notifications:

(i) Notification G.O.P. No. 750, Commercial Taxes and Religious Endowments, dated the 9th July, 1975, publishing amendments to the Tamil Nadu Entertainments Tax Rules, 1939. [Placed in Library. See No. LT-11590/77].

(ii) Notification G.O.Ms. No. 1204, Commercial Taxes and Religious Endowments, dated the 8th September, 1976, publishing amendments to the Tamil Nadu Entertainments Tax Rules, 1939. [Placed in Library. See No. LT-11591/77].

STATEMENT BY MINISTER CORRECTING THE STATEMENT MADE IN THE RAJYA SABHA ON THE 19TH AUGUST, 1976

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the statement made by the Deputy Minister in the Ministry of Home Affairs, in the Rajya Sabha on the 19th August, 1976 during the debate on the President's Pension (Amendment) Bill, 1976. [Placed in Library. See No. LT-11595/47].

RE. PRIVILEGE MOTION ABOUT INFORMATION WITH REGARD TO DETENTION AND RELEASE OF MEMBERS

MR. DEPUTY CHAIRMAN: Calling Attention. Mr. Shrikant Verma.

SHRI VIRENDRA KUMAR SAKHA-LECHA (Madhya Pradesh): On a point of order, Sir.

MR. DEPUTY CHAIRMAN: What is it?

SHRI VIRENDRA KUMAR SAKHA-LECHA: I have given notice of two privilege motions and before the Calling Attention motion is taken up, the privilege motion should be considered.

SHRI BHUPESH GUPTA (West Bengal): I have given notice of a Calling Attention.

MR. DEPUTY CHAIRMAN: Two people cannot be on their legs at the same time, Mr. Bhupesh Gupta, Let him have his say.